

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 31st

DECEMBER 1977.

NOTIFICATION
(INCOME TAX)

NO. 2095 (P.NO.197/120/77-II(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Loroto House Educational Society of Calcutta" for the purpose of the said section for and from the assessment year(s) 1976-77.

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. M/s. Singh & Deydhey, India Steamship House, 21, Old Court House St. Calcutta-700001.
2. The Commissioner of Income-tax, West Bengal-VII, Calcutta, with reference to his letter No. Asent./4130/CI/80/189/73-74 dt. 18.10.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (II)/(R&S)/(R&FI)/(Inv.), New Delhi.
5. Director of OZI Services (Income-tax), 1st Floor, Almon-3-Ghalib, Late Subodh Lano, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.D.J.I., New Delhi.
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9. Director of Training, IAS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.D.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(M. SHASTRI)
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